(b) if so, whether the National Commission for Protection of Child Rights has investigated and studied the issues of these children and made any report;

(c) the number of children in such areas who are living away from their homes due to displacement of these families; and

(d) the action that has been taken to provide these children with basic care?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (d) Yes, Sir. The National Commission for Protection of Child Rights (NCPCR) has, after visiting several States affected by civil unrest including Andhra Pradesh, Assam, Bihar, Chhattisgarh, Tripura, Meghalaya, Orissa, Jammu and Kashmir and Manipur given recommendations in 2010 in the document "Protection of Children's Rights in Areas of Civil Unrest". This has been sent to the concerned Ministries/Departments at the Central and State Governments for action.

The number of children in these areas, who are living away from their homes due to displacement of their families is not collected and maintained.

NCPCR, in the aforesaid document, has highlighted the problems of children who have migrated to neighboring districts and States, children in camps, children who are not displaced and children associated with insurgent groups. They have recommended remedial measures for these children in regard to access to health, nutrition, water, sanitation and education. Most of the action lies with the State Government, who have to take it up in co-ordination with the concerned Central Ministry/Department, wherever required. Along with this, NCPCR is implementing a scheme called 'Bal Bandhu' on a pilot basis in nine districts of five States (Andhra Pradesh, Assam, Bihar, Chhattisgarh, and Maharashtra) for social mobilization to ensure that the rights and entitlements of children in areas of civil unrest are fulfilled. This is to be ensured through reviving institutions like schools, anganwadi centres and health centres wherever these have become nonfunctional.

Bird collisions with planes

†*173. SHRI DHIRAJ PRASAD SAHU: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether incidents of birds colliding with planes have occurred due to illegal operation of slaughter houses near various airport areas of the country, particularly near Ranchi airport;

(b) if so, action taken by Government to close these slaughter houses;

(c) whether Government has reconstituted a National Bird Control Committee for bringing down the number of incidents of birds hitting the planes; and

†Original notice of the question was received in Hindi.

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) Operation of slaughter houses near airports is one of the factors leading to bird hit incidents. Presence of slaughter houses near Birsa Munda Airport, Ranchi has been noticed. The Airfield Environment Management Committee (AEMC) in its meeting held on 10.02.2011 has discussed the issue of removal of these slaughter houses with the State Government.

(c) and (d) On 28/6/2011, the National Bird Control Committee (NBCC) has been reconstituted to make its functioning more effective. The reconstituted NBCC has a Decision and Policy Making Group headed by Secretary, Ministry of Civil Aviation. This group is assisted by various sub-groups on Defence, Airport Operations, Airlines Operations, Aircraft Manufacturing etc. Some NGOs and a panel of experts also form part of the NBCC.

High-powered Committee for Natural Resources

*174. SHRI RAJEEV CHANDRASEKHAR: Will the PRIME MINISTER be pleased to state:

(a) whether Government has constituted a high-powered Committee to devise a consistent and transparent policy for allocation of scarce natural resources like land, water, minerals, etc.;

(b) if so, the composition of the Committee;

(c) whether the Committee has submitted its Report;

(d) if so, the details thereof; and

(e) if not, by when it is likely to do so?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI ASHWANI KUMAR): (a) Yes, Sir.

(b) The Committee was constituted on 31st January, 2011 under the Chairmanship of Shri Ashok Chawla, the then Finance Secretary. The Composition of the Committee is as under:—

Shri Ashok Chawla	
Finance Secretary	-Chairman
Secretary, Ministry of Petroleum and Natural Gas	-Member
Secretary, Ministry of Environment and Forests	-Member
Secretary, Ministry of Coal	-Member
Secretary, Department of Telecommunications	-Member